

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 556/MP/2020

- Subject : Petition under Section 28(3)(e) of the Electricity Act, 2003 read with Clause 1.5 of IEGC, 2010 for establishment and maintenance of Communication facilities by the users of North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010 read with Regulation 6 (3) of Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 to ensure availability of reliable real time data at NERLDC.
- Date of Hearing : **27.3.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : North Eastern Regional Load Despatch Centre (NERLDC).
- Respondents : Power and Energy Deptt., Mizoram and 2 Ors.
- Parties Present : Shri Akhil Singhal, (NERLDC)
Shri S.P. Barnwal, (NERLDC)
Shri Sakal Deep, (NERLDC)
Shri Gajendra Singh, (NERLDC)
Ms. Himani Dutta, (NERLDC)

Record of Proceedings

At the outset, the representative of the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking direction to Respondent No. 1, Power and Energy Department, Government of Mizoram to ensure the data and voice availability of every grid-connected generating stations in the State of Mizoram to its State Load Despatch Centre ('SLDC') and NERLDC within a stipulated time. He added that the Petitioner has also served the copy of the Petition on the Respondents. However, none of the Respondents have filed any reply to the Petition. The representative of the Petitioner submitted that the Petitioner has filed similar Petition Nos. 198/MP/2020 and 259/MP/2020 against Department of Power, Governments of Arunachal Pradesh & Nagaland which are listed for hearing on 25.4.2023 and the present Petition may be listed along with the above two Petitions.

2. None was present on behalf of the Respondents despite notice.

3. Keeping in view that the matter relates to the safety & security of the grid and compliance of provisions of the Grid Code, the Commission expressed its displeasure on the casual approach of the Respondents, who have neither filed any reply to the Petitions nor were present during the course of hearing.



4. After hearing the representative of the Petitioner, the Commission ordered as under:

(a) The Respondents to file their respective reply as last opportunity within two weeks with advance copy to the Petitioner who may file its rejoinder, if any within a week thereafter.

(b) The Respondents to comply with the provisions of the Grid Code for ensuring security of the North Eastern grid as well as the interconnected National grid within fifteen days failing which action under Section 142 of the Electricity Act, 2003 shall be initiated against the Respondents for non-compliance of the provisions of the Grid Code, etc.

(c) The Respondent, Power and Energy Department, Mizoram is directed to depute an officer not below the rank of Chief Engineer to attend the next date of hearing in the instant Petition. Let an extract copy of this order be sent to the Respondent at its email address.

(d) Copy of this RoP be sent to the Secretary (Power), Power and Energy Department, Mizoram to ensure presence of the concerned officers as mentioned in Para (c) above on the next date of hearing of the instant Petition.

5. The Petitioner was further directed to furnish the following information on affidavit within two weeks:

(a) Identify the list of sub-stations of the Respondents that impact the ISTS grid and to provide the latest status of the communication facility at these sub-stations; and

(b) Current status of real-time data availability percentage of these identified stations.

6. The Petition shall be listed for hearing on 25.4.2023.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)